

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 139(ND)16
CA. NO.

CORAM:




PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2017

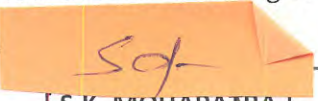
NAME OF THE COMPANY: M/s. Geetadevi Champalal Bhagat V/s. M/s. Darshansons Estates Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398


S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ARJUN NAJDA, Adv.		Petitioner	
2.	Jaquini Sharma, Adv. (Proxy counsel)		For Anand Malani Respondent No-3	
3.	Vandana Sharma Adv. Abhay S. Kushwaha		Res # 5 Anish Malani	

Order

The prayer made by the learned counsel for the petitioner in this case is for reversal of the shareholding pattern of the member as per the initial share in 1996. At request of the petitioner, adjourned to 12th May 2017. Learned counsel for the petitioner shall satisfy this Bench as to how the shareholding of 1996 is sought to be restored by filing a petition in 2016


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]